

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 4 of 2013**

**Dated : 15<sup>th</sup> February , 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Limited** **... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory**  
**Commission & Ors.** **....Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hasan Murtaza**  
**Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan**

**ORDER**

All the Respondents have been served and the affidavit of service has been filed.

The learned counsel for the Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 11.03.2013 after serving copy on the other side.

Post the matter for hearing on **22.03.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**  
**ts/ak**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**